

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.)...../2012

(Crl.M.P.No.19263/2012)

(From the judgement and order dated 27/08/2012 in CRLMC No.198/2011 of The HIGH COURT OF DELHI AT N. DELHI)

SUMEET SURI

Petitioner(s)

VERSUS

STATE OF NCT OF DELHI &amp; ANR

Respondent(s)

(For exemption from surrendering and office report)

Date: 12/10/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR

HON'BLE MR. JUSTICE J. CHELAMESWAR

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.

Ms. Swikriti Singhania, Adv.

Mr. Siddharth Singla, Adv.

For Respondent(s) Mr. Rakesh Dwivedi, Sr. Adv.

Mr. Altaf Ahmed, Sr. Adv.

Mr. Gaurav M. Librahan, Adv.

Ms. Mukti Chowdhary, Adv.

Mr. A.S. Chandhiok, ASG.

Ms. Priya Hingorani, Adv.

Ms. Ritu Bharadwaj, Adv.

Mr. B.V. Balaram Das, Adv.

UPON hearing counsel the Court made the following

O R D E R

In view of the letters circulated, let this matter stand over till 29th October, 2012.

The petitioner will be entitled to file rejoinder affidavit to the counter affidavit filed on behalf of the complainant by 25th October, 2012.

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A copy of the same should be made available to the learned advocate on-record for the respondents by 28th October, 2012.

In the meantime, interim order passed by this Court will continue to operate.

[ T.I. Rajput ]  
A.R.-cum-P.S.

[ Juginder Kaur ]  
Assistant Registrar